

Services in Asia and Far East was held in New Delhi on the 16th November, 1959;

(b) if so, the names of the countries which participated in it; and

(c) what were the decisions taken?

**The Minister of Education (Dr. K. L. Shrimali):** (a) Yes, Sir.

(b) Ceylon, Republic of China, India, Indonesia, Iran, Japan, Korea, Laos, Federation of Malaya, New Zealand, Pakistan, Philippines, Thailand and Vietnam.

(c) No resolutions have been adopted but a report embodying the discussions is under preparation by the United Nations.

12 hrs.

## PAPERS LAID ON THE TABLE

### AMENDMENT TO KERALA CINEMAS (REGULATION) RULES

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table under sub-section (3) of Section 13 of the Kerala Cinemas (Regulation) Act, 1958 read with clause (b) of the proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala, a copy of Notification No. G.O. MS 408/59 dated the 15th May, 1959 published in Kerala Gazette making certain amendment to the Kerala Cinemas (Regulation) Rules, 1958. [Placed in Library, See No. LT-1772/59].

### NOTIFICATIONS ISSUED UNDER MOTOR VEHICLES ACT

**Shri Datar:** I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, read with clause (b) of the proclamation dated the 31st July, 1959,

issued by the President in relation to the State of Kerala, a copy of each of the following Notifications published in Kerala Gazette:—

(i) No. T.B.I.-10008/56PW dated the 1st June, 1959 making certain amendments to the Travancore-Cochin Motor Vehicles Rules, 1952.

(ii) No. T.B.I.-10008/56PW dated the 1st June, 1959 making certain amendments to the Madras Motor Vehicles Rules, 1940. [Placed in Library, See No. LT-1773/59].

### AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** Sir, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 1296 dated the 28th November, 1959 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library, See No. LT-1774/59].

### AMENDMENT TO CENTRAL EXCISE RULES

**Shrimati Tarkeshwari Sinha:** Sir, I beg to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944 a copy of Notification No. G.S.R. 1297 dated the 28th November, 1959 making certain further amendment to the Central Excise Rules, 1944. [Placed in Library, See No. LT-1775/59].

### ANNUAL REPORT OF INDIAN MINING AND CONSTRUCTION COMPANY (PRIVATE) LIMITED

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** Sir, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Director's Annual Report of the Indian Mining and Construction Company (Private) Limited (as amended) for